

**12.00hrs**

**PAPERS LAID ON THE TABLE**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table-

1. A copy of the Memorandum of Understanding (Hindi and English versions) between Hindustan Latex Limited and the Department of Health and Family Welfare, Ministry of Health and Family Welfare, for the year 2005-2006.

(Placed in Library, See No. LT 2630/05)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Kamala Nehru Memorial Hospital, Allahabad, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamala Nehru Memorial Hospital, Allahabad, for the year 2003-2004.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2631/05)

4. A copy of the Annual Report (Hindi and English versions) of the National Illness Assistance Fund, for the years 2001-2002 and 2002-2003, along with Audited Accounts.

5. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 2632/05)

6. A copy of the Drugs and Cosmetics (5<sup>th</sup> Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 431 (E) in Gazette of India dated the 30<sup>th</sup> June, 2005, under section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 2633/05)

7. A copy of the Notification No. G.S.R. 809 (E) (Hindi and English versions) published in Gazette of India dated the 15<sup>th</sup> December, 2004 containing Corrigendum to the Notification No. 388 (E) dated the 25<sup>th</sup> June, 2004 issued under Prevention of Food Adulteration Act, 1954.

(Placed in Library, See No. LT 2634/05)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): Sir, I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) issued under section 10 of the National Highways Act, 1956:-

(i) S.O. 115 (E) published in Gazette of India dated the 2<sup>nd</sup> February, 2005 authorizing Sub-Divisional Officer, Hinganghat to acquire land on National Highway No. 7 in the State of Maharashtra.

(ii) S.O. 524 (E) published in Gazette of India dated the 7<sup>th</sup> April, 2005 entrusting National Highway No. 8 (Ajmer to Rajasthan/Gujarat Border) in the State of Rajasthan to the National Highways Authority of India.

(iii) S.O. 554 (E) published in Gazette of India dated the 15<sup>th</sup> April, 2005 regarding acquisition of

land for building (four-laning) of National Highway No. 4 (Chennai-Ranipet Section) in Kancheepuram District in the State of Tamil Nadu.

(iv) S.O. 556 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2005 regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 37 in the State of Assam.

(v) S.O. 557 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2005 making certain amendments in the Notification No. S.O. 600 (E) dated the 19<sup>th</sup> May, 2004.

(vi) S.O. 558 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2005 making certain amendments in the Notification No. S.O. 602 (E) dated the 19<sup>th</sup> May, 2004.

(vii) S.O. 559 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2005 regarding acquisition of land for the public purpose of building, maintenance, management and operation of National Highway No. 37 in the State of Assam.

(viii) S.O. 560 (E) published in Gazette of India dated the 19<sup>th</sup> April, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.

(ix) S.O. 566 (E) published in Gazette of India dated the 21<sup>st</sup> April, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari Section) in Tirunelveli District in the State of Tamil Nadu.

(x) S.O. 567 (E) published in Gazette of India dated the 21<sup>st</sup> April, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai and Madurai-Kanyakumari Sections) in Madurai District in the State of Tamil Nadu.

(xi) S.O. 569 (E) published in Gazette of India dated the 21<sup>st</sup> April, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanyakumari Section) in Tirunelveli District in the State of Tamil Nadu.

(xii) S.O. 593 (E) and S.O. 594 (E) published in Gazette of India dated the 28<sup>th</sup> April, 2005 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet Section) in Vellore District in the State of Tamil Nadu.

(xiii) S.O. 658 (E) published in Gazette of India dated the 10<sup>th</sup> May, 2005 making certain amendments in the Notification No. S.O. 935 (E) dated the 19<sup>th</sup> August, 2004.

(xiv) S.O. 659 (E) published in Gazette of India dated the 10<sup>th</sup> May, 2005 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Lakhnadon-Madhya Pradesh/Maharashtra Border) in Seoni District in the State of Madhya Pradesh.

(xv) S.O. 673 (E) published in Gazette of India dated the 17<sup>th</sup> May, 2005 making certain amendments in the Notification No. S.O. 1120 (E) dated the 29<sup>th</sup> September, 2003.

(xvi) S.O. 685 (E) published in Gazette of India dated the 20<sup>th</sup> May, 2005 making certain amendments in the Notification No. S.O. 435 (E) dated the 16<sup>th</sup> May, 2003.

(xvii) S.O. 688 (E) published in Gazette of India dated the 20<sup>th</sup> May, 2005 making certain amendments in the Notification No. S.O. 78 (E) dated the 4<sup>th</sup> February, 1999.

(xviii) S.O. 694 (E) published in Gazette of India dated the 24<sup>th</sup> May, 2005 regarding acquisition of land for building (four or six-laning) on National Highway No.25 in Jalaun District in the State of Uttar Pradesh.

(xix) S.O. 696 (E) published in Gazette of India dated the 24<sup>th</sup> May, 2005 authorizing Special Land Acquisition Officer, Bangalore as the Competent Authority to perform the functions of

authority under the National Highway Act with effect from the date of publication of the Notification.

1. Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2635/05)

(3) A copy each of the following Notifications (Hindi and English versions) under section 11 of the National Highways Authority of India Act, 1988:-

(i) S.O. 587 (E) published in Gazette of India dated the 27<sup>th</sup> April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 8 (Kherwara-Ratanpur section) in the State of Gujarat.

(ii) S.O. 588 (E) published in Gazette of India dated the 27<sup>th</sup> April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 5 in the State of Andhra Pradesh.

(iii) S.O. 589 (E) published in Gazette of India dated the 27<sup>th</sup> April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 5 (Rajahmundry to Tuni section) in the State of Andhra Pradesh.

(iv) S.O. 590 (E) published in Gazette of India dated the 27<sup>th</sup> April, 2005 regarding levy of fee to be recovered from the users of four-laned stretch on National Highway No. 5 in the State of Andhra Pradesh.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2636/05)

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